



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**T.A. No.62/05172/2020**

This the 22<sup>nd</sup> day of February, 2021

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

Kulsooma Akhter, Khananisheen D/o Lt. Muma Sheikh, R/o Chittergul, Tehsil Shangus, District Anantnag, Kashmir, Aged 30 years..

.....Applicant  
(None present)

**Versus**

State of J&K through Commissioner/Secretary to Govt. Public Works Department, Civil Sectt., Jammu/Srinagar AND 03 OTHERS.

..... Respondents  
(Mr. Rajesh Thapa\*, D.A.G.)

**O R D E R (ORAL)****Hon'ble Mr. Anand Mathur, Member (A)**

Despite sending the pin & link to learned counsel for the applicant for joining the video conference for hearing the matter by this Tribunal, yet he has not joined the video conference today.

2. On 20.11.2020, learned counsel for the applicant sought adjournment to confirm from her client whether she wants to continue with this case or not. On the previous date, i.e. 18.02.2021, nobody joined the video conference on behalf of the applicant and the case was listed for today for appearance of the applicant and yet nobody is present on behalf of the applicant through video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, T.A. is dismissed in default for non-appearance on the part of the applicant.

**(Anand Mathur)  
Member (A)**

**(Rakesh Sagar Jain)  
Member (J)**

SS/-